



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification
Jammu, the 5th February, 2019

SRO 99 .— In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Baramulla:-

S.N	Name of the Officer S/Shri	Designation
1.	Mohammad Rajab	Naib Tehsildar, Chandoosa
2.	Manzoor Ahmed Bhat	Naib Tehsildar, Sangrama
3.	Mohammad Asraf Ganai	Naib Tehsildar, Noorkhah
4.	Ashiq Hussain War	Naib Tehsildar, Boniyar
5.	Murtaza Hussain Makhdoomi	Naib Tehsildar (PA to DC Baramulla)
6.	Firdous Ahmad War	Naib Tehsildar (ARA to DC Baramulla)

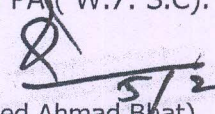
By order of the Government of Jammu and Kashmir.

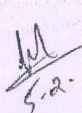
Sd/
(Achal Sethi)
Secretary to Government,
Department of L, J&PA

Dated. 5 .02.2019

No. LD(P) 95/5-I-Baramulla
Copy to the:

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Baramulla. This is with reference to his letter No.DMB/PS/5090 dated 30.1.2019.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA (W.7. S.C).


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer


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